

**CENTRAL ADMINISTRATIVE TRIBUNALCUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 129/08/2019O.A./260/800/2016S P DEVI

-V/S-

M/O RAILWAYSITEM NO:20FOR APPLICANTS(S) Adv. :Mr.P.R.J.Dash

FOR RESPONDENTS(S) Adv.:Mr.T.Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents. Ld. Counsel for the respondents submitted that he has filed objection to the maintainability of the OA and copy of the same has already been served to Ld. Counsel for the applicant.</p> <p>Mr. P. R. J. Dash, Ld. Counsel for the applicant has filed memo for withdrawing the OA. Ld. Counsel for the applicant also submits that the representation filed by the applicant before the respondents, has not been considered in terms of RBE No. 137/2010 and he wants to file a better O.A. Ld. Counsel for the respondents submitted that the applicant is an outsider, the OA is not maintainable and he has no right to get any relief from the Tribunal. He submitted that he has filed objection on issue of maintainability of the OA.</p> <p>Applicant may file fresh OA on the basis of fresh cause of actions if so advised and if maintainable. Therefore, the OA is disposed of as withdrawn. We have not considered the maintainability of this OA or regarding applicability of Annexure-A/1 dated 17.09.2010 at this stage.</p> <p>Copy of this order be given to Ld. Counsels for both</p>

the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms